

Seventeenth Loksabha

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Title: Need to dissolve the Committee to monitor implementation of laws prohibiting commercial use of Residential Premises.

SHRI PARVESH SAHIB SINGH VERMA (WEST DELHI): Sir, in March 2006, the hon. Supreme Court set up the Bhure Lal Committee to monitor the implementation of laws prohibiting commercial use of residential premises. In 13 years, the committee has sealed thousands of properties in Delhi. However, it has attracted severe criticism regarding frequent cases of unfair and arbitrary sealings. The Committee often fails to give a prior notice of sealing to the occupier of the premises.

There are cases where aggrieved party has been denied the opportunity to provide justification (oral or documentary) at the time of sealing. Besides that, the aggrieved party is required to deposit a massive sum of Rs.1 lakh in order to present their case before the committee. The only remaining way is to approach the Appellate Tribunal which is expensive and time consuming.

Therefore, I urge the Government to dissolve the Committee to bring an alternative that is fair and non-arbitrary.

